

**IN THE INCOME TAX APPELLATE TRIBUNAL GAUHATI BENCH, "VIRTUAL HEARING" AT KOLKATA**(समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य  
[Before Shri A. T. Varkey, JM]**I.T.A. Nos. 40 & 41/GAU/2020**  
Assessment Years: 2011-12 & 2014-15

Rajesh Agarwal (PAN: ABWPA7494H)	Vs.	Income-tax officer, Guwahati	Ward-4(3),
Appellant		Respondent	

Date of Hearing	13.01.2021
Date of Pronouncement	13.01.2021
For the Appellant	Shri Vishal Maskan, AR
For the Respondent	Shri Arup Chatterjee, Addl. CIT, Sr. DR

**ORDER**

Both these appeals are preferred by the assessee against the separate orders of Ld. CIT(A), Guwahati-2, Guwahati dated 12-07-2019 for assessment years 2011-12 and 2014-15.

2. At the outset, Ld. AR for the assessee Shri Vishal Maskan submitted that the assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of both these appeals and the competent authority has issued form no. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for both the AYs 2011-12 and 2014-15 and Form 3 has been issued by the Department, therefore, I allow the assessee to withdraw the impugned appeals.

3. In the result, the appeals of assessee are dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(Aby. T. Varkey)  
Judicial Member

Dated: 13.01.2021

JD(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Shri Rajesh Agarwal, Rajesh V Agarwal & Associates,  
Alankar Building, T. R. Phookan Road, Fancy Bazar, Guwahati-781001.
- 2 Respondent – ITO, Ward-4(3), Guwahati
3. CIT(A), Guwahati-2, Guwahati
4. CIT- Guwahati
5. DR, ITAT, Guwahati

/True Copy,

By order,

Senior Pvt. Secy.